

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 10349 OF 2010

NATIONAL INSURANCE CO. .. APPELLANT(S)
LTD.

VERSUS

SEVA DASSI & ORS. .. Respondent(s)

WITH

CIVIL APPEAL NO. 10352 OF 2010

CIVIL APPEAL NO. 10354 OF 2010

CIVIL APPEAL NO. 10356 OF 2010

CIVIL APPEAL NO. 10357 OF 2010

CIVIL APPEAL NO. 10363 OF 2010

CIVIL APPEAL NO. 10365 OF 2010

CIVIL APPEAL NO. 10367 OF 2010

O R D E R

1. We have heard learned counsel for the parties to the *lis*.

2. Having gone through the records of the

case, we are of the considered opinion that the appeals, being devoid of any merit, are liable to be dismissed and, are dismissed accordingly.

.....CJI.
[H.L. DATTU]

.....J.
[ARUN MISHRA]

NEW DELHI,
SEPTEMBER 29, 2015.

ITEM NO.90

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 10349/2010

NATIONAL INSURANCE CO. LTD.

Appellant(s)

VERSUS

SEVA DASSI & ORS.

Respondent(s)

WITH

C.A. No. 10352/2010

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C.A. No. 10357/2010

C.A. No. 10363/2010

C.A. No. 10365/2010

C.A. No. 10367/2010

Date : 29/09/2015 These appeals were called on
for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s) Mr. Rajvinder Singh, Adv.
Mr. Sudhir Kumar Gupta, Adv.
Mr. Abhinav Gupta, Adv.
Mr. Manish Gupta, Adv.
Mr. Satish Kuamr, Adv.
Mr. R.K. Gupta, Adv.

Mr. Rajeev Kumar Bansal, Adv.
Mr. sanjiv Kumar Singh, Adv.
Mr. V.K. Anand, Adv.

For Respondent(s) Mr. Anil Nag, Adv.

Mr. Himinder Lal, Adv.

Mr. P. D. Sharma, Adv.

Mrs. K. Sarada Devi, Adv.

Ms. Nidhi, Adv.

Mr. Vivek Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeals are dismissed.

As a sequel to above order, all pending applications, if any, are disposed of.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Vinod Kulvi]
Asstt. Registrar

[Signed order is placed on the file]